

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.74/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and Medium Terms Open Access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 28.8.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : Bhushan Power and Steel Limited

Respondent : West Bengal State Load Despatch Centre and others

Parties present : Shri Rajiv Yadav, Advocate for the petitioner
Shri Sakiya Choudhery, Advocate, WBSETCL and WBSEDCL

Record of Proceedings

Learned counsel for the petitioner requested for time to file rejoinders to the replies of WBSETCL and WBSEDCL which was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinders to the replies of WBSETCL and WBSEDCL on or before 18.9.2014.

3. The petition shall be listed for hearing on 14.10.2014 on the issue of maintainability.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)